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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ MAT.APP.(F.C.) 119/2021 and C.M. No. 45488/2021

SAMRAT SINGH RAWAT Appellant

Through: Appellant in person.

versus

POONAM RAWAT

..... Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI HON'BLE MR. JUSTICE JASMEET SINGH

> ORDER 16.12.2021

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The grievance of the appellant father is that the Family Court has granted only 30 minutes audio-visual access to the appellant per month in respect of the two twin children who are now aged two and a half years each, which is wholly insufficient. Prima facie, we agree with this grievance of the appellant.

Issue notice to the respondent, as well as counsel for the respondent representing her before the Family Court, returnable on 11.01.2022. Notice be served by all permitted modes, including electronically and dasti.

VIPIN SANGHI, J

JASMEET SINGH, J

DECEMBER 16, 2021

kd